

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
B & A BEST HEALTH CARE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	B&A BEST HEALTH CARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-10-2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33111TG2013PTC090615
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.118, Block B, Modi Gulmohar Garden Shakti Sai Nagar, Mallapur, Hyderabad TG 500076 IN
6.	Insolvency commencement date in respect of corporate debtor	13-09-2022 (Order received by IRP on 16-09-2022).
7.	Estimated date of closure of insolvency resolution process	12-03-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAVAN KANKANI (IBBI Regn No.: IBBI/IPA-002/IP-N00368/2017-18/11062; AFA No: AA2/11062/02/101122/201522 valid up to 10-11-2022)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 <sup>rd</sup> Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: <a href="mailto:ippavankankani@gmail.com">ippavankankani@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pavan Kankani, IRP-B&A Best Health Care Private Limited #302,3-6-140/A, 3 <sup>rd</sup> Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. E-mail: <a href="mailto:cirp.bandabest@gmail.com">cirp.bandabest@gmail.com</a>
11.	Last date for submission of claims	27-09-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the B&A BEST HEALTH CARE PRIVATE LIMITED on 13-09-2022 (date of receipt of order by IRP 16-09-2022).

The creditors of B&A BEST HEALTH CARE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27-09-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**PAVAN KANKANI**

IRP- B&A BEST HEALTH CARE PRIVATE LIMITED

IBBI Regn No.: IBBI/IPA-002/IP-N00368/2017-18/11062

AFA No: AA2/11062/ 02/101122/201522 valid up to 10-11-2022

Date: 16-09-2022

Place: Hyderabad